

C.A.T. Bench, Jaipur

Date of Order	Case No.	Orders
21.11.2001	Counsel for applicant..... <u>Mr. P.P. Mathur Proxy to</u> Counsel for respondent..... <u>None</u> Address of applicant of..... Counsel for respondent..... Counsel for respondent..... Put up on..... <u>21/11/2003</u> Admission/Discharge/Hearing..... By Order..... Court Officer.....	<u>Mr. R.N. Mathur</u>
memo. furnished by Mr. P.P. Mathur & rejoinder filed 10-11-02	<u>21/11/02</u>	D. B. not formed today. Be listed before D. B. on..... <u>27/3/02</u> By Registrar..... <u>21/01/02</u> C.A.T. Jaipur Bench
I want to withdraw the Original Application P.P. Mathur to R.N. Mathur	<u>27.3.2002</u>	Mr. P.P. Mathur, Proxy Counsel for Mr. R.N. Mathur, Counsel for the applicant. Mr. Mukesh Sharma, Proxy Counsel for Mr. S.S. Hason, Counsel for the respondents. Learned Counsel for the applicant submits that he wants to withdraw this OA on the instructions of the client. An endorsement to this effect has been made. Prayer granted. Accordingly this OA is disposed of as withdrawn.
received copy by for P.P. Mathur on 21/11/02	(J.K. Kaushik)	(H.O. Gupta)

21/11

M(LJ)

M(LA)